# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2465 TO BE ANSWERED ON 18.12.2023

#### **HEALTH SCHEME FOR RETIRED EMPLOYEES UNDER ESIC**

#### 2465. SHRI THOMAS CHAZHIKADAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is planning to bring out any scheme in which the benefits of its health scheme shall continue for those retired employees who were covered under the Employees State Insurance Scheme after their retirement;
- (b)if so, the details thereof along with the timeframe for the implementation of the said scheme;
- (c)whether the Government proposes to introduce such a scheme without imposing any additional financial burden on the eligible retired beneficiaries;
- (d)if so, the details thereof; and
- (e)whether, considering the cost of medical treatment prevalent now, the said scheme will be comparatively better to the retired employees?

### **ANSWER**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (e): Provision already exists under the Employees' State Insurance (ESI) Act, 1948 for providing medical benefits to an insured person who has attained the age of superannuation or retired under a Voluntary Retirement Scheme (VRS) or take premature retirement and his/ her spouse, subject to payment of contribution and other conditions as prescribed. Accordingly, medical benefits are provided to an insured person, who leaves the insurable employment on account of superannuation, VRS etc. and his/ her spouse as per Rule 61 of ESI (Central) Rules, 1950. The medical benefit (except the super specialty treatment) is provided to these beneficiaries with the nominal contribution of 10 rupees per month, to be paid in lump sum for one year at a time.

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